## GOVERNMENT OF INDIA MINISTRY OF COAL

## RAJYA SABHA STARRED QUESTION NO. 111 TO BE ANSWERED ON 31.7.2023

#### Compensation for land acquired by CCL(Coal India)

### \*111. # Shri Khiru Mahto:

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that under the Coal Bearing Areas (Acquisition and Development) Act, 1957 and through notification No.-343/ dated 03.02.2004 of Government of India, Central Coalfields Limited (CCL) (Coal India) had acquired approximately 192.46 hectares or approximately 475.40 acres of land in Village-Kedla in Ramgarh District of Jharkhand;
- (b) if so, whether compensation for the land so acquired has not been paid to the ryots even after 22 years while coal mining is being carried out by CCL (Coal India) on the said land, after acquisition of land has been completed and whether Government will pay compensation to the ryots; and
- (c) if so, by when and if not, the reason therefor along with details thereof?

#### ANSWER

# MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a) to (c): A statement is laid on the Table of the House.

\*\*\*\*\*

STATEMENT IN REPLY TO THE RAJYA SABHA STARRED QUESTION No. 111 TO BE ANSWERED ON 31.7.2023 REGARDING COMPENSATION FOR LAND ACQUIRED BY CCL (Coal India).

- (a): Yes it is a fact that, under the Coal Bearing Areas (Acquisition and Development) Act, 1957 and through notification No.-343/ dated 05.02.2004 of Government of India, Central Coalfields Limited (Coal India) had acquired approximately 192.46 hectares or approximately 475.40 acres of land in Village-Kedla in Ramgarh District of Jharkhand.
- (b) & (c): As per S.O. NO. 343 dated 05.02.2004, approximately 192.46 hectares or approximately 475.40 acres of land in Village-Kedla in Ramgarh District of Jharkhand has been acquired in which 148.95 Acres of lands are Reserved Forest, 297.85 Acres of lands are Gairmazarua/Jangal Jhari (GM/JJ), 10.27 Acres of lands are Gairmazarua Khas (GMK), 0.865 Acres of lands are Gairmazarua Aam (GMA) and only 17.47 Acres of lands are Tenancy.

Payment of compensation is to be made as per norms of CBA (A&D), Act, 1957 after getting the tenant wise land schedule from the State Government authorities. However, in spite of several correspondence with the State Government authorities, the tenant wise land schedule has not been provided to CCL. Due to this, payment of compensation is held up.

\*\*\*\*\*